मीणा जी आपका सवाल खत्म हो गया है,आप बैठ जाइए ...(व्यवधान)...दर्डा जी,आप भी बैठ जाइए I Nothing will go on record. वह हो गया है ...(व्यवधान)...

## Justice U.C. Banerjee Commission report on Godhra Incident

SHRI V. NARAYANASAMY (Pondicherry): Mr. Deputy Chairman, Sir, I would like to raise a very serious matter regarding Godhra fire incident. ...(Inerruptions)...

SHRI RAVI SHANKAR PRASAD (Bihar): Sir, I have a point of order. ...(व्यवधान)...

श्री संतोष बागड़ोदिया (राजस्थान): अभी तो उन्होंने कुछ बोला ही नहीं है तब प्वाइंट आफॅ ऑर्डर क्या है ...(व्यवधान)... आपने एक्सीडेंट को इनिसडेंट बना दिया हैं ...(व्यवधान)...

श्री वी0नारायणसामी: सर, जीरो आवर में कोई भी प्वाइंट ऑफ ऑर्डर नहीं होता हैं ...(व्यवधान)...इसलिए वे बोलते रहें ...(व्यवधान)... यह बहुत ही सीरियस मैटर हैं ...(व्यवधान)...

डा0कुमकुम राय(बिहार): ये सच्चाई को नहीं सुनना चाहते हैं ...(व्यवधान)... I

उपसभापतिः पहले आप बैठ जाइए ...(व्यवधान)...l Let me hear. (Interruptions) l want to give ....(Interruptions)... पहले आप बैठ जाइए ...(व्यवधान)...l

SHRI RAVI SHANKAR PRASAD: Sir, this is the certain decision of this House that when a matter is *subjudice*, you don't allow it. The Nanavati Commission is examining the matter. It is a *sub judice* matter. (*Interruptions*)... You don't allow ...(*Interruptions*)... It is a very serious matter, Sir. ...(*Interruptions*)... It is an administrative inquiry. ...(*Interruptions*)... The Nanavati Commission is a judicial inquiry. (*Interruptions*) When a Judicial Inquiry is going on in the entire ... (*Interruptions*)... the matter is *subjudice*. (*Interruptions*) It is a serious matter. (*Interruptions*)

एक माननीय सदस्य: वह तो \* पुलिंदा है...(व्यवधान)...।

MR. DEPUTY CHAIRMAN: प्लीज आप बैठ जाइए ...(व्यवधान)...। नहीं, आप बैठ जाइए। The Minister has written a letter to the Chairman stating that he is going to lay the report tomorrow. Let us see it later on.

SHRI V NARAYANASAMY: Sir, ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Narayanasamy, please. The Government wants to say something. ...(Interruptions)... Mr. Narayanasamy,

<sup>\*</sup>Expunged as ordered by the Chair.

please, the Minister wants to speak, आप बैठ जाइए, मंत्री जी बोलना चाहते हैं ...(व्यवधान)... नारायणसामी जी, अरे भई, मंत्री जी बोलना चाहते हैं, आप बैठ जाइए। मीणा जी, Minster wants to say something. आप बैठ जाइए ...(व्यवधान)...। नारायणसामी जी, बैठ जाइये। ...(व्यवधान)...मिस्टर मीणा ...(व्यवधान)... The Minister wants to respond. (Interruptions) The Minister wants to reply. Please sit down. (Interruptions) There is no discussion. (Interruptions) I am not allowing any discussion. I am not allowing any discussion on that. (Intervptions) It is only for laying of the Report. The Minister has said that the Report will be laid. (Intervptions) The Minister wants to reply. (Interruptions) Mr. Poojary, please understand ...(Interruptions)... Please sit down. (Interruptions) You just see your notice. The notice says that the Report should be laid. The Minister has said that the Report will be laid. What else do you want? Please sit down. (Interruptions) Please go back, I am not allowing you. (Interruptions) Allow the House to function.

कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री, संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री सुरेश पचौरी): आदरणीय उपसभापित महोदय, ...(व्यवधान)... जैसा कि आसंदी से आपने स्वंय स्पष्ट किया है कि गोधरा के संबंध में जो हाई लेवल कमेटी जिस्टिस बैनर्जी के नेतृत्व में बनी थी। उसकी इंटेरिम रिपोर्ट इस सदन के पटल पर 4 मार्च,2005 को प्रस्तुत की गई थी। जहां तक इसकी फाइनल रिपोर्ट का प्रश्न हैं, इस संबंध में जैसा कि आपने आसंदी से अभी व्यक्त किया है कि वह रिपोर्ट प्रस्तुत करने की इच्छा रेल मंत्री जी ने कल की हैं, जैसा भी आपका, आंसदी का निर्देश होगा, उसका पालन किया जायेगा।...(व्यवधान)...

MR. DEPUTY CHAIRMAN: The matter is over. वह कल देखेंगे ।...(व्यवधान)... अब हो गया । The matter is over Now, Bill for introduction.

SHRI PREM CHAND GUPTA...(व्यवधान)...अब वह सबजेक्ट नहीं है ।...(व्यवधान)... वह सबजेक्ट हो गया ।...(व्यवधान)... वह हो गया ।...(व्यवधान)... I have called the Minister. Nothing will go on record. ...(Interruptions)... आप मूव कीजिए।

## **BILL INTRODUCED**

## The Companies (Amendment) Bill, 2006

THE MINISTER OF COMPANY AFFAIRS (SHRI PREM CHAND GUPTA): Sir, I beg to move for leave to introduce a Bill further to amend the Companies Act, 1956.

The question was put and the motion was adopted.